GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 556

TO BE ANSWERED ON WEDNESDAY, THE 05th FEBRUARY, 2020.

Limit on Number of Appeals

556. SHRI GURJEET SINGH AUJLA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government plans to limit the number of Appeals that can be filed by a convict and if so, the details thereof; and
- (b) whether the Government is taking a realistic view of the holidays available to Judges and enact laws to rationalize holidays available to Judges and if so, the details thereof?

ANSWER MINISTER OF LAW & JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

- (a): The provisions relating to filing of appeals in criminal cases is contained in Sections 372 to 394 (Chapter XXIX) of the Code of Criminal Procedure 1973. There is no proposal presently to limit the number of appeals that can be filed by a convict.
- (b) : Holidays in Supreme Court and High Courts are regulated by the respective Courts. Holidays in subordinate courts are regulated by the respective High Courts. The Supreme Court has notified the Supreme Court Rules, 2013 on 27th May, 2014 wherein, *inter-alia*, it is provided that the period of summer vacation shall not exceed seven weeks. It is further provided that the length of the summer vacation and the number of holidays for the Court and the offices of the Court shall be such as may be fixed by the Chief Justice and notified in the official Gazette so as not to exceed one hundred and three days, *excluding* Sundays not falling in the vacation and during holidays.
